# CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL, MUMBAI

REGIONAL BENCH - COURT NO. I

**Customs Appeal No. 1073 of 2009**

(Arising out of Order-in-Original CAO No. CC/MJ/40/2009/ADJ/ACC dated 24.09.2009 passed by the Commissioner of Customs (Import), Mumbai)

**Shri P.N. Atmaramani** **.... Appellant**
B-303, Yamuna Apartment, Vasant Sagar Complex,
Thakur Village, Kandivali (W), Mumbai – 400101

Versus

**Commissioner of Customs (ACC & Imp), .... Respondent**
**Mumbai**
Air Cargo Complex, Sahar, Andheri (E), Mumbai - 400099

Appearance:

Shri N.S. Patel, Advocate for the Appellant

Ms. Trupti Chavan, AC, Authorized Representative for the Respondent

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**
**HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)**

**FINAL ORDER NO. A/85773 / 2021**

Date of Hearing: 10.03.2021
Date of Decision: 10.03.2021

***Per: Dr. D.M. Misra***

Learned Advocate for the appellant Shri N.S. Patel submits that the appellant Shri P.N. Atmaramani expired on 14.02.2021. Death Certificate of the appellant issued by Dr. Baba Saheb Ambedkar Hospital, Rohini, Delhi has been filed by the appellant, which is placed on record. He submits that therefore his appeal be abated.

2. Learned AR for the Revenue has no objection.

3. In the result, the appeal is abated in view of Rule 22 of the CESTAT (Procedures) Rules, 1982.

(Dictated and pronounced in open court)

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| **(C.J. Mathew)** | **(Dr. D.M. Misra)** |
| **Member (Technical)** | **Member (Judicial)** |

Sinha